

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3952- JK (LD) of 2026

DATED:- 27 - 03 - 2026

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

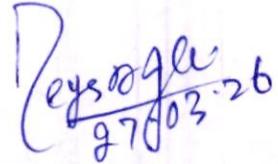
Secretary to Government

No:- LAW-OIC/3/2026

Dated:- 27.03.2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.3952 - JK (LD) of 2026 dated 27.03.2026

S No.	Title of the Case	OIC
1	OA No. 1889/2025 titled Ajit Mathur Vs. Union Territory of J&K and others	Ms. Urvi Singh, Under Secretary to Government, General Administration Department
2	T.A No. 1583/2020-titled Sunil Kumar and another Vs U.T of J&K and others	Ms. Nipun Tickoo, Under Secretary to the Government, General Administration Department
3	T.A. No. 7747/2021 in SWP 2049/2014 titled Dr. Subash Chander V/s State of J&K	Ms. Nipun Tickoo, Under Secretary to the Government, General Administration Department
4	T.A. No. 8334/2021 in SWP No. 2540/2015 titled Sandhaya Bakshi V/s State & Others.	Mr. Jaffar Hussain Deputy Secretary Monitoring
5	T.A. No. 1078/2020 in SWP 3124/2015 titled Amar Pal Singh V/s State of J&K & others.	Shri Rahul Sharma, JKAS, Under Secretary to the Government, General Administration Department (Vigilance Section)
6	CCP(S) No. 358/2025 in WP(C) No. 487/2025-titled Mohammad Yousuf Dar Vs U.T of J&K and others.	Shri. Sajid Rashid Bhat, Deputy Director, J&K IMPARD, Srinagar

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